

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chandralok Building, 36, Janpath New Delhi 110 001**  
**Tel. No.23753917/Fax No.011-23753920**

No.2/2(61)/2009-HYDRO-B/CERC

Dated: 9.11.2010

**PUBLIC NOTICE**

**Subject: Guidelines for scrutiny and approval of commissioning schedule of the hydro-electric projects of a developer, not being a State controlled or owned company**

Regulation 7(2) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009 enjoins on the Central Commission to issue guidelines for scrutiny and approval of commissioning schedule of the hydro-electric projects of a developer, not being a State controlled or owned company as envisaged in the tariff policy as amended vide Government of India Resolution No.23/2/2005-R&R (Vol.IV) dated 31<sup>st</sup> March, 2009. The Commission had appointed M/s Energy Infratech Private Limited to frame guidelines for scrutiny and approval of commission schedules of Hydro Electric Projects of a developer, not being a State controlled or owned company. The draft guidelines submitted by M/s Energy Infratech Pvt. Ltd., is enclosed.

2. The comments/suggestions/objection on the draft guidelines are invited from the stakeholders and interested persons by 30.11.2010.
3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered.

Sd/-  
**(Pankaj Batra)**  
**Chief (Engineering)**